

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 6<sup>th</sup> July, 2022.**

**No. LJ (A) 35/95/145-** In continuation to this Department's Notification No. LJ (A) 35/95/104 dt. 27.08.2018 the Governor of Meghalaya is pleased to appoint the following Advocates as Panel Advocates in the Supreme Court of India, High Court at New Delhi, National Green Tribunals and other Quasi Judicial Bodies at New Delhi with immediate effect and until further orders: -

1. Smti Olivia A.I. Bang
2. Miss Marbiang N. Khongwir
3. Shri Vikas Bansal

Sd/-

Secretary to the Govt. of Meghalaya,  
Law Department.

**Memo No. LJ (A) 35/95/145-A, .**

**Dated Shillong, the 6<sup>th</sup> July, 2022.**

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
2. The Addl. Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
3. The Senior Govt. Advocate, High Court of Meghalaya, Shillong.
4. The Accountant General (A & E), Meghalaya, Shillong. The above Panel Advocates shall be entitled to fees as laid down in OM No. LR (B) 13/2002/Pt./155 dt. 17.10.2016.
5. The Treasury Officer, Shillong South Treasury/Shillong District Treasury, Shillong.
6. Law (B) Department.
7. DEO, Law Department.
8. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.